

[Shri S. M. Banerjee]

has gone in another plane to bring the bodies of the victims. Now the hon. Minister says that the bodies were cremated. I want to know whether the bodies were cremated in Pakistan or they were handed over to us.

Shri Mohiuddin: According to the latest information with us, the dead bodies have been cremated near the site of the accident in Pakistan.

Shri P. R. Chakraverti (Dhanbad): In view of the regular crashing of aeroplanes, may I know if the Government have made it sure that the dakotas are examined very scrupulously before they are air-borne?

Shri Mohiuddin: I am afraid, the hon. Member has not made a correct statement by bringing in the term "regular crashes". There are no regular crashes. Accidents are few and far between. During the last two or three years there have been very few accidents. As far as the aeronautical inspection and other conditions for making the aircraft air-worthy are concerned, they are very strictly applied.

Shri P. K. Deo (Kalahandi): May I know if any air-worthy certificate was given to the aircraft and, if so, when?

Shri Mohiuddin: I have not got that information with me just at present, but I am sure the aircraft was air-worthy.

Shri S. M. Banerjee: In the newspapers it is stated that another team went to detect the aircraft. May I know whether that team spotted the aircraft and the location of the aircraft? Have they been able to do so?

Shri Mohiuddin: The aircraft was located on the 26th morning by the local police of Rajshahi district and information was sent to Dacca. From Dacca we received the information.

A Pakistan party from Dacca left in a small plane to go to the site on the 26th and they landed at Rajshahi and from there went in a jeep to the site where the accident had taken place.

12.24 hrs.

PAPERS LAID ON THE TABLE

INTERNATIONAL COPYRIGHT (FIFTH AMENDMENT) ORDER, 1962

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy of the International Copyright (Fifth Amendment) Order, 1962 published in Notification No. S.O. 1190 dated the 18th April, 1962, under section 43 of the Copyright Act, 1957. [Placed in Library, see No. LT-145]

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT AND INTER-STATE CORPORATIONS ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table:—

- (i) a statement correcting the reply given on the 29th March, 1962 to a supplementary by Shri Harish Chandra Mathur on Starred Question No. 289 regarding unauthorised constructions in Delhi.

STATEMENT

Question: The Honorable Minister himself says that it has been going on for many years in spite of the special powers which have been taken by them. May I know whether they have been able to take any effective measures during the last one year and how many unauthorised constructions have been removed during the period?

Answer: A sub-committee was appointed under the Chairmanship of the Chief Commissioner of Delhi. His report was received and necessary action on the basis of the decisions

[Placed in Library, see No. LT-149|62].

- (b) The Treasurer of Charitable Endowments, Bombay (Reconstitution) Order, 1962 published in Notification No. G.S.R. 217 dated the 17th February, 1962 [Placed in Library, see No. LT-150|62].

taken thereon is being taken and encroachments are being removed. So far as the actual number is concerned, there are different figures so far as different Ministries are concerned. The Honorable Member will find that a large number of them have been removed—533 in one case, 319 in another and 814 in the third. So many have actually been demolished.

- (ii) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951, making certain amendments to schedule III to the Indian Administrative Service (Pay) Rules, 1954:—

- (a) G.S.R. No. 311 dated the 17th March, 1962.
 (b) G.S.R. No. 352 dated the 24th March, 1962.
 (c) G.S.R. No. 381 dated the 31st March, 1962.
 (d) G.S.R. No. 426 dated the 7th April, 1962.
 (e) G.S.R. No. 573 dated the 28th April, 1962.

[Placed in Library, see No. LT-147|62].

- (iii) a copy of Notification No. G.S.R. 424 dated the 7th April, 1962 making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, see No. 148|62].

- (iv) a copy each of the following orders under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—

- (a) The Bombay Nursing Council (Reorganisation) Order, 1962 published in Notification No. G.S.R. 125 dated the 3rd February, 1962

UTTAR PRADESH FOODGRAINS (RESTRICTIONS ON BORDER MOVEMENT) AMENDMENT ORDER, 1962

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): Sir, I beg to lay on the Table a copy of the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order, 1962 published in Notification No. G.S.R. 684 dated the 19th May, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1956. [Placed in Library, see No. LT-151|62].

12.26 hrs.

CORRECTION OF ANSWER TO STARRED QUESTION NO. 125

The Minister of Education (Dr. K. L. Shrimali): Sir in reply to a supplementary question by Shrimati Renuka Ray on 20th March, 1962, I stated that the books have already been translated. The reply was in answer to supplementary questions on the main starred question No. 125 on the cheap re-publication of American books, put in by Shri A. M. Tariq for reply in the Lok Sabha on 20-3-1962.

I am now informed that there is a small factual inaccuracy in the above statement in regard to the extent of the translation so far done. The correct position is that "only the English translation of the table of contents of the books has so far been prepared."